

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 05/14

CIS No. 217/2019

CBI Vs. Rakesh Kumar and others

RC No. 21A/2008/CBI/ACB/New Delhi

U/S: 120-B IPC r/w 13(1)(d) of PC Act

02.09.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Mr. Pankaj Sanwal, P.A to this Court, in reference to the **Order No. E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

*Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is **No. 417/RG/DHC/2020 dt. 27.08.2020.***

Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up either for physical hearing in the court room or through Video Conferencing.

Present: Mr. M. Saraswat, PP for CBI with SI Ashok Kumar
Pairvi Officer.

None for the accused (4 in number).

Proceedings in this Court have been stayed by Hon'ble Delhi High Court vide order dated 13.10.2014 in Crl. M.C. 4450/2014 & Crl. M.A. 15277/2014.

Reader has submitted that the defence counsels for the accused Shantanu Prakash (A-3) and accused company M/s Learning Link Foundation (A-4) have informed on his *Whatsapp no. 8826870619* that the matter before the Hon'ble High Court has been adjourned en-bloc to 15.10.2020 and interim order is to continue.

Hence, the present matter stands adjourned for further proceedings to 29.10.2020.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated on phone to Mr. Pankaj Sanwal, Personal Assistant.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:02.09.2020

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**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CBI Vs. Dheeraj Gupta and others
RC No. DAI-2020-A-0005/New Delhi
U/S: 120-B IPC & Section 7 & 7A of PC Act

02.09.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Mr. Pankaj Sanwal, P.A to this Court, in reference to the **Order No. E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

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Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up either for physical hearing in the court room or through Video Conferencing.

Present: Mr. M. Saraswat, PP for CBI with SI Ashok Kumar Pairvi Officer.

None for the accused Dheeraj Gupta.

The matter is at the stage of consideration of bail bond of accused Dheeraj Gupta on bail, which has been accepted till today.

In reference to the orders referred above, the bail bond of accused Dheeraj Gupta is accepted till **06.10.2020**.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated to Mr. Pankaj Sanwal, Personal Assistant by video conferencing.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:02.09.2020

PS

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 07/12

CIS No. 206/2019

CBI Vs. Amrish Kala Sharma and others

RC No. 219/2011/E0001/EO-1/New Delhi

**U/S: 120-B r/w 420, 467, 468, 471 IPC & Section 13(2) r/w
13(1)(d) of PC Act**

02.09.2020

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Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up either for physical hearing in the court room or through Video Conferencing.

Present: Mr. M. Saraswat, PP for CBI with SI Ashok Kumar
Pairvi Officer.

None for the accused (6 in number).

Reader has informed that defence counsels for all the accused were informed telephonically about the proceedings, except for the counsels for accused Amrish Kala Sharma (A-1) and accused S.V. Chauhan (A-4), who could not be contacted.

However, none has joined.

This case is at the stage of entire remaining defence evidence of accused S.V. Chauhan (A-4) & accused C. S. Kshatriya (A-5) today.

*Vide the order dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi (No. Power/Gaz./RADC/2020/E-7784-7871), it has been directed that **evidence shall be recorded only in ex-parte and uncontested cases.***

Hence, the present matter stands adjourned to 16.10.2020 for entire remaining defence evidence of accused S.V. Chauhan (A-4) & accused C. S. Kshatriya (A-5).

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:02.09.2020

PS

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 06/13

CIS No. 242/2019

CBI Vs. Anand Kumar Singhal and another

RC No. 35A/2005/CBI/ACB/New Delhi

**U/S: 13(2) r/w 13(1)(e) of PC Act r/w Section 120-B, 109 and 419
IPC**

02.09.2020

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*Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is **No. 417/RG/DHC/2020 dt. 27.08.2020.***

Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up either for physical hearing in the court room or through Video Conferencing.

Present: Mr. M. Saraswat, PP for CBI with SI Ashok Kumar Pairvi
Officer.

None for the accused (2 in number).

Reader has informed that defence counsel for accused persons was telephonically informed about the proceedings being conducted through Video Conferencing.

However, none has joined.

This case is at the stage of arguments on sentence.

Proceedings in this case have been stayed by Hon'ble Delhi High Court in CrI. Rev. P.419/2018 & CrI. M.A. 9210/2018.

It is submitted by Learned P.P for CBI that the next en-bloc date fixed in the matter in the Hon'ble High Court of Delhi is 08.10.2020.

Reader has submitted that Advocate Nagesh Behel, proxy counsel for Advocate Vijay Aggarwal, defence counsel for the accused persons has informed through an e-mail dated 02.09.2020 received on the official mail-id of the Court – readercbi08radc@gmail.com submitting that *CrI. Rev. Petition No. 419/2018 titled Anand Kumar Singhal Vs. CBI* listed before Hon'ble High Court has been adjourned en-bloc to 08.10.2020 and interim order is to continue.

Accordingly, the present matter stands adjourned for further proceedings now to 22.10.2020.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial

file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated on phone to Mr. Pankaj Sanwal, Personal Assistant.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:02.09.2020

PS

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No.15/18

CIS No. 238/2019

CBI Vs. R. Vasudevan and another

RC No. 01(A)/2010/ACU-IX/CBI/New Delhi

U/S: 109 IPC & Section 13(2) r/w 13(1)(e) of PC Act

02.09.2020

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Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up either for physical hearing in the court room or through Video Conferencing.

Present: Mr. M. Saraswat, PP for CBI with SI Ashok Kumar Pairvi Officer.

Both the accused on bail with Advocates Ashul Aggarwal

and Sahil Goyal, defence counsels for accused persons.

This case is fixed for prosecution evidence.

*Vide the order dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi (No. Power/Gaz./RADC/2020/E-7784-7871), it has been directed that **evidence shall be recorded only in ex-parte and uncontested cases.***

Hence, the present matter stands adjourned to **19.10.2020** for prosecution evidence.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:02.09.2020

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